FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

SAARTHI PEDAGOGY PRIVATE LIMITED OPERATING IN EDUCATION AND E-LEARNING INDUSTRY AT AHMEDABAD, GUJARAT, INDIA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SAARTHI PEDAGOGY PRIVATE LIMITED PAN: ABDCS3950N CIN: U80100GJ2020PTC112583
2.	Address of the registered office	Block A, Office No. 1005, Mondeal Hights, Nr. PanchratnaParty Plot, S,G. Highway, Jivraj Park, Gujarat-380051
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	14, Sahjanad Estate, Odhav, Ahmedabad-382415
5.	Installed capacity of main products/ services	Corporate Debtor was involved into the activity of e-learning modules through LMS, educational consultancy, academic publishing, and development and trading of educational products and digital learning solutions.
6.	Quantity and value of main products/ services sold in last financial year	Exact quantity is not ascertainable at present. CD is not operational at present. As per Audited Financials of FY 2024-25, the Corporate Debtor reported Turnover of Rs. 1460.26 Lakhs.
7.	Number of employees/ workmen	Presently, operations of the CD is not running. Hence no employees/workmen are retained.
8.	Further details including last available financial statements (withschedules) of two years, lists of creditors are available at URL:	Last audited financials available for FY 2023-24 and 2024-25. Other details can be obtained by e-mailing on ravi@ravics.com and ipsaarthipedagogy@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by e-mailing on e-mailing on ravi@ravics.com and ipsaarthipedagogy@gmail.com
10.	Last date for receipt of expression of interest	29.08.2026
11.	Date of issue of provisional list of prospective resolution applicants	08.09.2026
12.	Last date for submission of	13.09.2026

	objections to provisional list	
13.	Date of issue of final list of prospective resolution applicants	23.09.2026
14.	Date of issue of information memorandum, evaluation matrix and requestfor resolution plans to prospective resolution applicants	28.09.2026
15.	Last date for submission of resolution plans	28.10.2026
16.	Process email id to submit Expression of Interest	ipsaarthipedagogy@gmail.com
17.	Details of the corporate debtor's registration status as MSME	UDYAM-GJ-01-0070669

Date: 14.08.2026
Place: Ahmedabad

Ravi Kapoor

(Ravi Kapoor)
Resolution Professional
Saarthi Pedagogy Private Limited
(Company undergoing Corporate Insolvency Resolution Process)
E-mail: ravi@ravics.com
Registration Number: IBBI/IPA-002/IP-N00121/2017-18/10290

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

STRESSED ASSET MANAGEMENT BRANCH
2nd Floor, Deshana Chamber,
Usmanpura, Ahmedabad-380014
Mob: 7018909979, Email : armbahmedabad@indianbank.co.in

E-Auction Sale Notice

APPENDIX- IV-A" [See proviso to Rule 8(6)] Sale notice for sale of Immovable properties
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorized Officer of **Indian Bank, Stressed Asset Management (SAM) Branch, Ahmedabad,** Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 22.09.2026 (Tuesday) at 11.00 AM to 04.00 PM**, for recovery of **Rs. 4,86,49,761/- (Rupees Four Crore Eighty Six Lakhs Forty Nine Thousand Seven Hundred Sixty One Only) as on 13.08.2026** together with further interest thereon and incidental expenses, costs, charges etc due to the **Indian Bank, Stressed Asset Management (SAM) Branch, Ahmedabad,** Secured Creditor, from

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below :

Sr. No.	Name & address of Borrowers / Guarantors / Mortgagors	Detailed description of the Property	Reserve Price / EMD / Bid incremental amount	Property ID No./ Nature of Possession
1	1. **M/s. Tulsi Silver Industries (Borrower)** Address : 169, Parabdi No Khancho, Doshi Wada Ni Pole, Kalupur, Ahmedabad-380001 2. **Sh. Mr Manish Kaniyalal Somani (Proprietor / Borrower)** Address : 7, Jinashray Appartment, Opp. Kesharbag Society, Usmanpura, Ahmedabad - 380013 3. **Sh. Mr Suresh Kaniyalal Somani (Guarantor / Mortgagor)** Address : 7, Jinashray Appartment, Opp. Kesharbag Society, Usmanpura, Ahmedabad - 380013	All that piece and parcel of the immovable property bearing N.A. Three Open Plots/Tenament No. 787/3, No. 96/6, No. 786/3 in City Survey No. 1898/p at Mouje village:Sardarnagar, Taluka : Ahmedabad City (East) District : Ahmedabad in the state of Gujarat admeasuring area 333 Sq. Mtrs each total 999 Sq. Mtrs in the name of Mr. Suresh Kanaiyalal Somani. The boundaries of the property are : North : By Road and then House, South : By Shop, East : By Road, West : By Wall (as per Mortgage deed)	**Reserve Price : Rs. 2,60,74,000/-** **EMD : Rs. 26,07,400/-** **Bid Inc.: Rs. 1,00,000/-**	**IDIB277500291** **Physical Possession**

Encumbrances on property : Not Known to the Branch • Date and time of E-Auction : 22.09.2026 at 11:00 AM to 04:00 PM
Contact Person : Mr. Mahipal Singh (Authorised Officer), Mo.: 7018909979

Bidders are advised to visit the website (**https://www.baanknet.com**) of our e auction service provider **PSB Alliance Pvt. Ltd.** to participate in online bid. For Technical Assistance Please call **8291220220.** For Registration status and for EMD status please email to **support.baanknet@psballiance.com**
For property details and photograph of the property and auction terms and conditions please visit: **https://www.baanknet.com** and for clarifications related to this portal, please contact **PSB Alliance Pvt. Ltd, Contact No. 8291220220.**
Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with **https://www.baanknet.com**
Disclosure: The secured asset is presently subject to Civil Suit No. 391 of 2025, titled Jujharsingh Saluja Vs. Indian Bank & Ors., pending before the competent Civil Court, concerning the subject property. The matter is presently pending for adjudication. and SA 43/2019 is pending at DRT.

Bank Website www.indianbank.bank.in

E-auction Website https://www.baanknet.com

Date : 14.08.2026 I Place : Ahmedabad **Authorised Officer, Indian Bank**

IndusInd Bank

1st Floor,Sangam
Tower Church Road, Jaipur- 302001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

WHEREAS, The undersigned being the Authorized Officer of the INDUSIND BANK LIMITED under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002||| (Act No. 54 of 2002) (SARFAESI Act) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 08/04/2026 through Registered Post thereby calling upon the borrower and Co-borrowers Mr. Rajesh Jagdishbhai Boda, Mr. Jagdishbhai Savjibhai Boda, Mrs. Foramben Rajeshbhai Boda & Mrs. Ranjanben Jagdishbhai Boda, Loan Account No. GRM00044N to repay the amount mentioned in the said notice being INR 4,07,315.90/-(INR Four Lakhs Seven Thousand Three Hundred Fifteen and Ninety Paisa only) as on 24th March 2026 along with charges, costs etc. within 60 days from the date of receipt of the said notice.
The borrower/co borrower(s) having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with rule 9 of the said Rules on this 12/08/2026
The borrower/co borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indusind Bank Ltd., for an amount INR 4,07,315.90/-(INR Four Lakhs Seven Thousand Three Hundred Fifteen and Ninety Paisa only) and further interest thereon, plus costs, charges, expenses incurred from 24th March 2026.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THE PIECES AND PARCEL OF IMMOAVBLE CONSTRUCTED RESIDENTIAL PROPERTY BEING FLAT NO. 206, BUILT UP AREA 869.00 SQ. FT. ON SECOND FLOOR IN THE BUILDING KNOWN AS "DARSHAN APPARTMENT", CONSTRUCTED ON LAND ADMEASURING 526.08 SQ. MTRS. OF PLOT NO. 25, 26, 29 AND 30 IN THE AREA KNOWN AS SARDAR NAGAR-1 BEARING REVENUE SURVEY NO. 1415 PAIKI (OLD SURVEY NO. 461) OF VAJEPUR, DISTRICT MORBI, OWN BY: MR. JAGDISHBHAI SAVJIBHAI BODA.
EAST: 7.50 MTRS. WIDE ROAD WEST: 6.00 MTRS. WIDE ROAD
NORTH: LAND OF PLOT NO. 27 AND 28 SOUTH: 7.50 MTRS. WIDE ROAD

Date: 12.08.2026 Place:Morbi (Gujarat) Authorised Officer (Indusind Bank Limited)

ORIENT TRADELINK LIMITED

CIN: L65910GJ1994PLC022833
Regd. Office: 801-A, 8th Floor, Mahalay Building, Behind Fairdeal House, Off: C. G. Road, Swastik Cross Ro ads NA Navrangpura Ahmedabad, Gujarat - 380009
Corporate Office: 141-A Ground Floor, Shahpur Jat Village New Delhi - 110049
Website: www.orienttradelink.in, **Email:** orient.tradelink@gmail.com

STATEMENT OF STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE, 2026

(Rs. In Lakhs)

Sl. No.	Particulars	Current Quarter Ended 30.06.2026 (Unaudited)	Corresponding 3 month ended in the previous year 30.06.2025 (Unaudited)	Year to date figure Ended 31.03.2026 (Audited)
1.	Total income from operations (net)	327.29	480.73	1751.28
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or extraordinary items)	10.61	61.90	178.78
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	10.61	61.90	178.78
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	7.94	46.32	135.63
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	7.94	46.32	135.63
6.	Paid-up Equity Share Capital (Face Value Rs. 10/- each)	3868.56	1561.50	3868.56
7.	Other Equity [Reserves (excluding Revaluation Reserves)	-	-	-
8.	Earnings Per Share (Face value of Rs.10 each) (for continuing and discontinued operations) a) Basic	0.02	0.30	0.62
	b) Diluted	0.02	0.30	0.62

Notes:
1. The above Standalone Financial Results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors at their meeting held on 14/08/2026.
2. The above results for the quarter ended on 30th June, 2026 have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standard (Ind AS 34), prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other accounting principles generally accepted in India.
3. The figures for the previous period have been regrouped / rearranged / reclassified wherever necessary.
4. These Results are also updated on the company's website URL:**https://www.orienttradelink.in**

For and on behalf of Orient Tradelink Limited
Sd/-
Aushim Khetarpal
Managing Director & CFO
DIN: 00060319

Date: 14.08.2026
Place: New Delhi

INTERACTIVE FINANCIAL SERVICES LIMITED

CIN: L65910GJ1994PLC023393
Registered Office: Office No. 508, Fifth Floor, Priviera, Nehru Nagar, Ahmedabad -380 015, Gujarat, India
Tel No.: +919898055647; **Email:** info@ifinservices.in; **Website:** www.ifinservices.in;

Extract of Unaudited Financial Results for the Quarter Ended June 30, 2026

(Rs. In Lakhs except per share data)

Particulars	Quarter Ended 30.06.2026 Unaudited	Quarter Ended 31.03.2026 Unaudited	Quarter Ended 30.06.2025 Unaudited	Year Ended 31.03.2026 Audited
Total Income from operations (net)	138.018	284.015	85.800	737.065
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	154.501	186.584	94.010	496.085
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	154.501	185.588	81.865	482.864
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	121.432	133.205	60.626	349.447
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	271.351	(59.006)	227.788	350.769
Equity Share Capital	693.103	693.103	693.103	693.103
Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of previous year)	-	-	-	2,471.911
Earnings Per Equity Share (of Rs. 10 /- each) (for continuing operations) Basic & Diluted	1.752	1.922	0.875	5.042

Note:
a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange at www.bseindia.com and the company at www.ifinservices.in. The result can also be accessed by scanning the QR code given below.
b) The above results were reviewed by the Audit Committee and approved by the Board of Directors at their respective meeting held on August 14, 2026

For, Interactive Financial Services Limited
SD/-
Pradip Sandhir
Managing Director
DIN: 06946411

Place: Ahmedabad
Date: 14/08/2026

TATA CAPITAL HOUSING FINANCE LTD

TATA
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realization, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Sr. No.	Loan Account No.	Name of Obligor(s) /Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
1.	TCHHF02 69000100 149684	ASHVINBHAI LALLUBHAI MISTRY (Borrower) MISTRY PARVATIBEN LALLUBHAI (Co-Borrower)	Rs. 984871	05-08-2026 03-08-2026
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : All the piece & parcel of immovable Residential property bearing Flat No. F/210, admeasuring around 36.254 sq. mtrs. built up area on 2nd floor of block 'F' with undivided rights admeasuring 15.12 sq. mtrs in the land and common amenities of the scheme known as "VRUNDAVAN SKYLINE" constructed on non-agricultural land for residential use situated on the land of Survey No. 9/10 mouje/village: Vastral, more specific situated land of Final Plot No. 28 of TPS No. 113 (Vastral) of mouje/village: Vastral, Sub. Dist and Dist. Ahmedabad. Bounded as Follows:- East : Building Common wall, West : Flat No. F-211, North : Main Entry and Passage, South : Building common wall.				
2.	TCHHF025900 0100062361 & TCHIN0259000 100062401	NAYAN JAGDISHBHAI BHORANIYA (Borrower) JAGDISHBHAI RATANSHIBHAI BHORANIYA (Co-Borrower) MANJULABEN J BHORANIYA (Co-Borrower) OM COMPUTER AND HARDWARE (Co-Borrower)	Rs. 5888300 & Rs. 105737	06-08-2026 03-08-2026
Description of the Secured Assets/Immovable Properties/ Mortgaged Properties : All the rights, piece & parcel of Immovable Constructed Residential Plot No. 24/A of which area admeasuring is 115.77 Sq. Mts. (As per Property Card 129.49 Sq. Mts) in the premises known as "SHRI ANUPAM CO. OP. HOU. SOC. LTD." situated at Revenue Survey no. 409 Paiki, City Survey Ward No. 6 City Survey No. 2663/24 Paiki, T.P. No 3, F.P. No. 17. Situated at Rajkot District of Gujarat. Boundaries as follow:- North: Plot No. 23/B, South: Plot No. 24/B, East: RS No. 409 p, West : 8.50 Mtrs Road.				

Date: 15.08.2026 Sd/-Authorised Officer,
Place: Gujarat For Tata Capital Housing Finance Limited

RATNAKAR SECURITIES LIMITED(Formerly Known as Mangalya Soft-Tech Limited)

CIN- L66120GJ1992PLC017564
Regd. Office- Shop-304, "Sankalp Square-2", Nr. Delux Appartment, Nr. Kalgi Char Rasta, Jalaram Temple, Paldi, Ahmedabad-380006
E-mail: kushal@ratnakarsecurities.com, Contact no. 079-49005200

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE, 2026

(Rs. in hundreds Except EPS)

Sr. No.	Particulars	Quarter ended 30-06-2026 Unaudited	Quarter ended 31-03-2026 Audited	Year ended 31-03-2026 Audited
1	Total Income From Operations (net)	514638.47	451444.19	1805286.06
2	Net Profit/(Loss) for ordinary activities (before Tax, Exceptional and/or Extraordinary Items)	137343.90	33744.61	198676.79
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	137343.90	33744.61	198676.79
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	102639.24	55799.89	192380.31
5	Total Comprehensive Income for the Period (Comprising Profit/(Loss) for the period (After Tax) and Other Comprehensive Income (After Tax))	101178.54	36674.53	175788.94
6	Equity Share Capital.(face value of Rs.10 each)	1551999.60	1551999.60	1551999.60
7	Reserves (excluding Revaluaton Reserve) as shown in balance Sheet of previous year	0.00	0.00	0.00
8	**Earning Per Share (of Rs.10 /- each) (For continuing and discontinued operations)**			
	Basic	0.550	0.300	1.040
	Diluted	0.550	0.300	1.040

Note:
1) These unaudited Consolidated financial results have been prepared in accordance with the Indian Accounting Standard (referredas "Ind AS") 34 Interim Financial Reporting prescribed under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules as amended from time to time. These unaudited consolidated financial results of Ratnakar Securities Limited (the "Company") for the quarter ended on 30 June 2026 have been approved by the Board of Directors at its meeting held on 14 August 2026. The statutory auditors of the Company have carriout a limited review of the above consolidated unaudited financial results of the Company for the quarter a ended 30 June 2026.
2) The Company primarily operates only in one business segment i.e.'Broking and related services".Hence the Company does not have any reportable segments as per End-AS 108 "Operating Segments" for the current period / year.

For, Ratnakar Securities Limited
(Formerly Known as Mangalya Soft-Tech Limited)
Sd/-
Ajay Jayantilal Shah
Chairman & Managing Director
[DIN: 00023582]

Date: 14/08/2026
Place: Ahmedabad

CHAVDA INFRA LIMITED CIN: L45204GJ2012PLC072245

Registered Office: 304 to 307, 406, 407 Bsquare I, Nr. Neptune House, Iscon-Ambali BRTS Road, Ahmedabad, Gujarat - 380058 • Tel.: 079-48926087 | Website: www.chavdainfra.com | E-mail: infralimitedchavda@gmail.com

Extract Of Financial Results For The Quarter Ended On 30/06/2026 **(Rs. In Lakhs)**

Sr No.	Particulars	Quarter Ended 30.06.2026 Unaudited	Quarter Ended 31.03.2026 Audited	Quarter Ended 30.06.2025 Unaudited	Year Ended 31.03.2026 Audited
1	Total income from operations (incl. other income)	8,411.72	16,871.31	4,646.98	32,203.25
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	514.99	1,165.73	237.50	2,426.90
3	Net Profit / (Loss) for the period before tax (After Exceptional and/or Extraordinary items)	514.99	1,165.73	237.50	2,426.90
4	Net Profit / (Loss) for the period after tax (After Exceptional and/or Extraordinary items)	388.01	733.91	181.68	1,699.83
5	Total Comprehensive Income for the period	388.01	733.91	181.68	1,699.83
6	Paid-up Equity Share Capital (face value of Rs. 10/-)	3,265.60	3,265.60	2,465.60	3,265.60
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	18,783.84
8	Earnings Per Share (Rs.) basic and Diluted (not annualised)	1.19	2.80	0.74	6.50

The above is an extract of the detailed format of the Financial Results for the Quarter ended 30th June, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results is available on the Stock Exchange website (www.nseindia.com) and on the Company's website : https://www.chavdainfra.com/financial_results/Result%20for%20the%20Quarter%20Ended%20June_302026.pdf The same can be accessed by scanning the QR Code provided here.

By Order of the Board of Directors
For Chavda Infra Limited
Sd/- Mahesh Chavda Chairman and Managing Director
DIN: 06387556

Place : Ahmedabad
Date : 15/08/2026

ANNEXURE I FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SAARTHI PEDAGOGY PRIVATE LIMITED
OPERATING IN EDUCATION AND E-LEARNING INDUSTRY AT AHMEDABAD, GUJARAT, INDIA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1	Name of the corporate debtor alongwith PAN & CIN / LLP No.	SAARTHI PEDAGOGY PRIVATE LIMITED PAN : ABDCS3950N CIN : U80100GJ2020PTC112583
2	Address of the registered office	Block A, Office No. 1005, Mondeal Hights, Nr. Panchratna Party Plot, S.G. Highway, Jivraj Park, Ahmedabad, Gujarat - 380051
3	URL of website	NA
4	Details of place where majority of fixed assets are located	14, Sahjanad Estate, Odhav, Ahmedabad - 382415
5	Installed capacity of main products / services	Corporate Debtor was involved into the activity of e-learning modules through LMS, educational consultancy, academic publishing, and development and trading of educational products and digital learning solutions.
6	Quantity and value of main products / services sold in last financial year	Exact quantity is not ascertainable at present. CD is not operational at present. As per Audited Financials of FY 2024-25, the Corporate Debtor reported Turnover of Rs. 1460.26 Lakhs.
7	Number of employees / workmen	Presently, operations of the CD is not running. Hence no employees / workmen are retained.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant are available at URL :	Last audited financials available for FY 2023-24 and 2024-25. Other details can be obtained by e-mailing on ravi@ravics.com and ipsaarthipedagogy@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL :	Details can be obtained by e-mailing on ravi@ravics.com and ipsaarthipedagogy@gmail.com
10	Last date for receipt of expression of interest	29.08.2026
11	Date of issue of provisional list of prospective resolution applicants	08.09.2026
12	Last date for submission of objections to provisional list	13.09.2026
13	Date of issue of final list of prospective resolution applicants	23.09.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolutionplans to prospective resolution applicants	28.09.2026
15	Last date for submission of resolution plans	28.10.2026
16	Process email id to submit Expression of Interest	ipsaarthipedagogy@gmail.com
17	Details of the corporate debtor's registration status as MSME	UDYAM-GJ-01-0070669

(Ravi Kapoor)
Resolution Professional
Saarthi Pedagogy Private Limited
(Company undergoing Corporate Insolvency Resolution Process)
Date : 14-08-2026 E-mail : ravi@ravics.com
Place : Ahmedabad Registration Number : IBBI/IPA-002/IP-N00121/2017-18/10290

RATNAKAR SECURITIES LIMITED(Formerly Known as Mangalya Soft-Tech Limited)

CIN- L66120GJ1992PLC017564
Regd. Office- Shop-304, "Sankalp Square-2", Nr. Delux Appartment, Nr. Kalgi Char Rasta, Jalaram Temple, Paldi, Ahmedabad-380006
E-mail: kushal@ratnakarsecurities.com, Contact no. 079-49005200

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE 2026

(Rs. in hundreds Except EPS)

Sr. No.	Particulars	Quarter ended 30-06-2026 Unaudited	Quarter ended 31-03-2026 Audited	Year ended 31-03-2026 Audited
1	Total Income From Operations (net)	506309.29	444447.81	1793182.01
2	Net Profit/(Loss) for ordinary activities (before Tax, Exceptional and/or Extraordinary Items)	122155.00	34075.63	185562.28
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	122155.00	34075.63	185562.28
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	91400.00	57144.11	183415.02
5	Total Comprehensive Income for the Period (Comprising Profit/(Loss) for the period (After Tax) and Other Comprehensive Income (After Tax))	89939.40	38018.76	166823.65
6	Equity Share Capital.(face value of Rs.10 each)	1551999.60	1551999.60	1551999.60
7	Reserves (excluding Revaluaton Reserve) as shown in balance Sheet of previous year	0.00	0.00	0.00
8	**Earning Per Share (of Rs.10 /- each) (For continuing and discontinued operations)**			
	Basic	0.490	0.310	0.990
	Diluted	0.490	0.310	0.990

Note:
1) These unaudited Standalone financial results have been prepared in accordance with the Indian Accounting Standard (referredas "Ind AS") 34 Interim Financial Reporting prescribed under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules as amended from time to time. These unaudited Standalone financial results of Ratnakar Securities Limited (the "Group") for the quarter ended 30 June 2026 have been approved by the Board of Directors at its meeting held on 14 August 2026. The statutory auditors of The Group have carried out a limited review of the above Standalone unaudited financial results of The Group for the quarter ended on 30 June 2026.
2) The Group primarily operates only in one business segment i.e. 'Broking and related services". Hence The Group does not have any reportable segments as per End-AS 108 "Operating Segments" for the current period / year.

For, Ratnakar Securities Limited
(Formerly Known as Mangalya Soft-Tech Limited)
Sd/-
Ajay Jayantilal Shah
Chairman & Managing Director
[DIN: 00023582]

Date: 14/08/2026
Place: Ahmedabad

PRASHANT INDIA LIMITED

REGD. 4th Floor Office-407 Union Trade Centre, Udhana Darwaja, Nodh- 2107-2111, B/S Apple Hospital, Surat- 395002, Gujarat, India., **PH-**7228086858
CIN: L68100GJ1983PLC006574, Email id:cs.prashantindia@gmail.com, **Website:**www.prashantindia.info

STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30.06.2026

(Rs. In lakhs)

Particulars	Quarter ended 30.06.2026 Unaudited	Quarter ended 31.03.2026 Audited	Quarter ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
Total income from operations	0.08	4.87	7.00	13.93
Net Profit / (Loss) for the period (before tax, Exceptional and / or Extraordinary items)	(10.82)	(94.53)	(6.81)	(385.89)
Net Profit / (Loss) for the period before tax (After Exceptional and / or Extraordinary items)	(11.40)	(92.40)	(6.81)	636.63
Net Profit / (Loss) for the period after tax (After Exceptional and / or Extraordinary items)	(11.40)	(92.40)	(6.81)	636.63
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(11.40)	(92.40)	(6.81)	636.63
Equity Share Capital	423.54	423.54	423.54	423.54
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)				(3,108.18)
Earnings Per Share (of Rs. 10/- each) Basic & Diluted :	(0.27)	(2.18)	(0.16)	15.03

Note: 1. The above is an extract of the detailed Quarterly and Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format are available on the Stock Exchange websites at www.bseindia.com and on Company's Website at www.prashantindia.info and can also be accessed by sanning the QR Code provided.

Date: 14/08/2026
Place: Surat

For **Prashant India Limited**
Sd/- Prabhudas M. Gondalia
Managing Director (DIN:00014809)

રેપ્કો હોમ ફાયનાન્સ લીમીટેડ

અમદાવાદ શાખા : ડી.નં. એસએફ/૦૧, શ્રી વર્ધમાન કોમ્પ્લેક્ષ, યશ બેંક સામે, રેઈન ડ્રોપ બિલ્ડીંગ પાસે, સી.જી. રોડ, અમદાવાદ–૩૮૦૦૦૯

ઈ–હરાજી વેચાણ નોટીસ

રેપ્કો હોમ ફાયનાન્સ લીમીટેડને ગીરો કરાયેલ સ્થાવર મિલકતોનું વેચાણ. સિક્યોરીટાઈઝેશન અને રીકન્સ્ટ્રકશન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ.

જણાવાનું કે **દેવાદાર : શ્રી રામી દિપકકુમાર રમેશકુમાર** જે શ્રી રમેશકુમાર કે. રામીના પુત્ર અને **સહ–દેવાદાર : શ્રીમતી રામી શાકુંતલાબેન** જે શ્રી રમેશકુમાર કે. રામીના પત્ની એ નીચે શીડ્યુલમાં વિગતવાર જણાવેલ સ્થાવર મિલકતના ગીરો સામે રેપ્કો હોમ ફાયનાન્સ લીમીટેડ, **અમદાવાદ શાખા** પાસેથી નાણાં ઉધાર લીધા છે, કંપનીએ તારીખ **૨૭.૧૦.૨૦૨૩** ના રોજસરફૈસી એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ માંગણા નોટીસ જારી કરીને તેઓને નોટીસમાં જણાવેલ **લોન એકાઉન્ટ નં. ૧૭૭૧૮૭૦૦૦૦૯૫૨** ની રકમ **રૂા. ૨૦૩૯૫૮૭/– ૨૭.૧૦.૨૦૨૩** મુજબ તેમજ ૨૭.૧૦.૨૦૨૩ થી ચડત વ્યાજ અને કોસ્ટ અને ખર્ચ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

જણાવાનું કે દેવાદારો, સહ–દેવાદારો અને જામીનદારો, આ માંગણા નોટીસમાં જણાવેલ બાકી રકમ કંપનીને પરત ચુકવવામાં નિષ્ફળ ગયા હોવાથી કંપનીએ એક્ટની કલમ ૧૩(૪) હેઠળ **૨૦.૦૩.૨૦૨૪** ના રોજ નીચે શીડ્યુલમાં વિગતવાર જણાવેલ સિક્યોર્ડ એસેટનો કબજો લઈ લીધો છે.

દેવાદાર, સહ–દેવાદાર અને જામીનદાર પુરેપુરી બાકી રકતમ ચુકવવામાં નિષ્ફળ ગયા હોવાથી સિક્યોર્ડ લેણદાર, રેપ્કો હોમ ફાયનાન્સ લીમીટેડે કંપનીના બાકી ઋણના છુટકારા માટે સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમો ૮ અને ૯ સાથે વંચાતી એક્ટની કલમ ૧૩(૪) હેઠળ "જ્યાં છે", "જે છે" અને "જેમ છે" ની શરતે અહીં નીચે જણાવેલ સિક્યોર્ડ મિલકતનું વેચાણ કરવાનો નિર્ણય કર્યો છે. દેવાદારની **લોન એકાઉન્ટ નં. ૧૭૭૧૮૭૦૦૦૦૯૫૨** ની **રૂા. ૨૮,૪૨,૭૭૭/– ૦૪.૦૮.૨૦૨૫** મુજબની બાકી રકમ છે.

ઈ–હરાજીની તારીખ અને સમય: ૦૩.૦૯.૨૦૨૬, સમય: સવારે ૧૧.૦૦ થી બપોરે ૧૨.૦૦
(૫ મિનિટના અનલીમીટેડ ઓટો એક્સટેન્શન સહીત)

ઈ–ટેન્ડરો જમા કરવાની છેલ્લી તારીખ અને સમય: ૦૨.૦૯.૨૦૨૬ ના રોજ સાંજે ૪.૦૦ વાગ્યા સુધી

મિલકતની વિગત : અમદાવાદ, બ્લોક કે, ફ્લેટ નં. કે/૧૦૫, પહેલો માળ, ક્ષેત્રફળ આશરે જમીન ૯૨.૫૬ ચો.મી. તેમજ તેના પરનું બાંધકામ ધરાવતી 'ઓઝોન ગ્લીટર' તરીકે જાણીતી સ્કીમમાં રેવન્યુ સર્વે નં. ૨૭૪, એફપી નં. ૮, ટીપી નં. ૯૭ની જમીન પરની મોજે–નરોડા, તાલુકો–અસારવા, રજીસ્ટ્રેશન સબ ડિસ્ટ્રીક્ટ અને જિલ્લો–અમદાવાદ–૬ (નરોડા) ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુઃસીમા :** પુર્વ : બ્લોક એમ, પશ્ચિમ : માર્જીન જગ્યા, ઉત્તર : સોસાયટીનો રોડ, દક્ષિણ : ફ્લેટ નં. કે/૧૦૪

રીઝર્વ કિંમત	રૂા. ૨૩૨૩૦૮૦/-	ઈએમડી (રીઝર્વ કિંમતના ૧૦ %)	રૂા. ૨૩૨૩૦૮/-	બીડ વૃદ્ધિની ઓછામાં ઓછી રકમ:	રૂા. ૨૫,૦૦૦/-

ઈ–હરાજીની પ્રક્રિયા માટે, મેસર્સ સી૧ ઇન્ડિયા પ્રા.લી. શ્રી પ્રભાકરણ – ૭૪૧૮૨૮૧૭૦૯ નો સંપર્ક કરવો. મિલકતોના નિરિક્ષણ માટે ઇચ્છુક બીડરો બ્રાન્ચ હેડ, રેપ્કો હોમ ફાયનાન્સ લીમીટેડ, અમદાવાદ શાખાનો તમામ કામકાજના દિવસોએ સવારે ૧૦.૦૦ થી સાંજે ૫.૦૦ વાગ્યા દરમિયાન સંપર્ક કરી શકે છે. સંપર્ક નં. ફોન: ૦૭૯–૨૬૪૬૧૮૭૨, ૯૭૧૨૯૬૦૩૩૪.

તારીખ: ૧૨.૦૮.૨૦૨૬ **અધિકૃત અધિકારી, રેપ્કો હોમ ફાયનાન્સ લીમીટેડ**

MACFOS LIMITED

CIN: L29309PN2017PLC172718
Regd. Office: S. NO. 78/1, Dighi, Bhosari Alandi Road, Pune, Maharashtra, India, 411015
Email: binod@robu.in; Phone No: +919175122248, site: www.robu.in

NOTICE

Notice is hereby given that the 09th Annual General Meeting ("AGM") of the members of the Company is to be held on Monday, 07th September 2026 at 03:15 p.m. (IST) through a two-way Video Conferencing ('VC') facility / Other Audio-Visual Means ('OAVM'). to transact the business as set out in the Notice. The said Notice, along with the Annual Report for the Financial Year (FY) 25-26, has been sent to the members holding shares as on 07/08/2026 via email to their registered email ID.

The AGM Notice and Annual Report of the Company for the FY 2025-26 are available on the Company's website at www.robu.in and on the website of BSE Ltd at https://www.bsesme.com Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013("Act"), the Register of Members and Share Transfer Book of the Company will remain closed from 31/08/2026 to 07/09/2026 (both days inclusive).

Pursuant to Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI Listing Regulations and SEBI circular dated 11 July 2023, the members are hereby further notified that:

1) The Company is providing e-voting facility to its members to cast their vote by electronic means on the resolutions set out in the Notice of AGM, and NSDL has been appointed as e-voting service provider for the 09th AGM.
2) The e-voting period will commence on 04.09.2026 at 9:00 AM (IST) and ends on 06/09/2026 at 5:00 PM(IST) Thereafter, the e-voting module will be disabled.
3) The user ID and password for remote e-voting are sent in the email. The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date, i.e. 31.08.2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
4) The Company is also offering the facility for e-voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-voting. However, Members who have already cast their votes by remote e-voting before the AGM may attend the AGM but shall not be entitled to vote.
5) A member can only opt for one mode of voting i.e. either through remote e-voting or e-voting during the AGM. If any member casts a vote by more than one mode, then voting done through remote e-voting shall prevail.
6) Any person who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual Report and holding shares as on the cut-off date, i.e. 31.08.2026, may obtain a login ID & password for e-voting by sending a request to evoting@nsdl.co.in.

For any queries, please refer to the FAQs for Shareholders and the e-voting user manual available at www.evoting.nsdl.com. You can also contact us at 022-4886 7000 or email Ms. Pallavi Mhatre., Senior Manager - NSDL, at evoting@nsdl.com.

Place : Pune
Date : 14-08-2026

For Macfos Limited
Sd/-
Sagar Gulhane
Company Secretary & Compliance Officer ACS-67610

ELECTROTHERM (INDIA) LTD.

CIN : L29249GJ1986PLC009126
Registered Office: 502, Parshwa Tower, Opp. Tej Motors, Nr. Madhur Hotel, Sarkhej Gandhinagar Highway, Bodakdev, Ahmedabad-380054 Phone : +91-2717-660550
E-mail : sec@electrotherm.com, Website : www.electrotherm.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE, 2026

The Board of Directors of Electrotherm (India) Limited (the "Company") at their meeting held on **14th August, 2026,** inter alia, considered and approved the Unaudited Standalone and Consolidated Financial Results of the Company for the quarter ended on **30th June, 2026.** The full format of the same, alongwith the notes, are available on the website of stock exchanges at **www.nseindia.com** and **www.bseindia.com** and also available on the website of the website at **www.electrotherm.com.** The same can also be accessed by scanning the QR code provided.

Place: Palodia
Date: 14th August, 2026

For, Electrotherm (India) Limited
Suraj Bhandari
Managing Director (DIN: 07296523)

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

પરિશિષ્ટ I ફોર્મ જી
એક્સપ્રેશન ઑફ ઈન્ટરેસ્ટ માટે આમંત્રણ

સારથી પેડાગોગી પ્રાઈવેટ લિમિટેડ એજ્યુકેશન અને ઈ-લર્નિંગ ઈન્ડસ્ટ્રીઝમાં કાર્યરત અમદાવાદ ખાતે, ગુજરાત, ઈન્ડિયા

[ઈન્સોલ્વન્સી એન્ડ બેન્કરપ્સી બોર્ડ ઑફ ઈન્ડિયા (ઈન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ ફોર કોર્પોરેટ પર્સન) રેગ્યુલેશન, 2016 ના નિયમન 36A ના સબ રેગ્યુલેશન(1)]

નં	સંબંધિત વિગતો	
1	કોર્પોરેટ દેવાદારનું નામ સાથે PAN & CIN / LLP No.	સારથી પેડાગોગી પ્રાઈવેટ લિમિટેડ PAN : ABDCS3950N CIN : U80100GJ2020PTC112583
2	રજિસ્ટર્ડ ઓફિસનું સરનામું	બ્લોક એ, ઓફિસ નં. ૧૦૦૫, મોન્ડીલ હાઈટ્સ, પંચરત્ન પાર્ટી પ્લોટ પાસે, એસ.જી. હાઈવે, જીવરાજ પાર્ક, અમદાવાદ, ગુજરાત-૩૮૦૦૫૧
3	વેબસાઈટનું URL	NA
4	સ્થળની વિગતો જયાં મોટાભાગની ફીક્સ્ડ અસ્કયામતો સ્થિત છે	૧૪, સહજાનંદ એસ્ટેટ, ઓઢવ, અમદાવાદ - ૩૮૨૪૧૫
5	મુખ્ય પ્રોડકટસ / સેવાઓની સ્થાપિત ક્ષમતા કોર્પોરેટ દેવાદાર LMS, એજ્યુકેશન કન્સલટન્સી, એજ્યુકેશન પ્રકાશન, અને એજ્યુકેશન ઉત્પાદનો અને ડિજિટલ લર્નિંગ સોલ્યુશન્સના વિકાસ અને બિઝનેસ દ્વારા ઈ-લર્નિંગ મોડ્યુલ્સની પ્રવૃત્તિમાં સામેલ હતા.	
6	ગયા નાણાકીય વર્ષમાં વેચાયેલા મુખ્ય ઉત્પાદનો/ સર્વીસીસનો જથ્થો અને મૂલ્ય હાલમાં ચોક્કસ જથ્થો જાણી શકાયો નથી CD હાલમાં કાર્યરત નથી. નાણાકીય વર્ષ ૨૦૨૪-૨૫ ના ઓડિટેડ નાણાકીય આંકડા મુજબ, કોર્પોરેટ દેવાદારે રૂા.૧૪૬૦.૨૬ લાખનું ટર્નઓવર નોંધાવ્યું હતું.	
7	કર્મચારીઓ / કામદારોની સંખ્યા : હાલમાં, CD નું સંચાલન કાર્યરત નથી તેથી કોઈ કર્મચારીઓ/ કામદારોને રાખવામાં આવ્યા નથી.	
8	છેલ્લા બે વર્ષના ઉપલબ્ધ નાણાકીય નિવેદનો (શેડ્યુલ્સ સાથે), લેણદારોની યાદી, સંબંધિત સહિતની વધુ વિગતો URL પર ઉપલબ્ધ છે : નાણાકીય વર્ષ ૨૦૨૩-૨૪ અને ૨૦૨૪-૨૫ માટે ઉપલબ્ધ છેલ્લી ઓડિટ કરાયેલ નાણાકીય વિગતો. અન્ય વિગતો ravi@ravics.com અને ipsaarthipedagogy@gmail.com પર ઈમેલ કરીને મેળવી શકશો.	
9	કોડની કલમ 25(2)(h) હેઠળ રીઝોલ્યુશન અરજદારોની યોગ્યતા URL પર ઉપલબ્ધ છે	વિગતો ravi@ravics.com અને ipsaarthipedagogy@gmail.com પર ઈમેલ કરીને મેળવી શકશો.
10	એક્સપ્રેશન ઑફ ઈન્ટરેસ્ટ મેળવવાની છેલ્લી તારીખ	૨૯.૦૮.૨૦૨૬
11	સંભવિત રીઝોલ્યુશન અરજદારોની કામચલાઉ યાદી જારી કરવાની તારીખ	૦૮.૦૯.૨૦૨૬
12	કામચલાઉ યાદી માટે વાંધાઓ રજૂ કરવાની છેલ્લી તારીખ	૧૩.૦૯.૨૦૨૬
13	સંભવિત રિઝોલ્યુશન અરજદારોની અંતિમ સૂચિ જારી કરવાની તારીખ	૨૩.૦૯.૨૦૨૬
14	સંભવિત રિઝોલ્યુશન અરજદારોને માહિતી મેમોરેન્ડમ, મૂલ્યાંકન મેટ્રિક્સ અને રિઝોલ્યુશન પ્લાનની વિનંતીની તારીખ	૨૮.૦૯.૨૦૨૬
15	રિઝોલ્યુશન પ્લાન સબમિટ કરવાની છેલ્લી તારીખ	૨૮.૧૦.૨૦૨૬
16	એક્સપ્રેશન ઑફ ઈન્ટરેસ્ટ પ્રોસેસ સબમીટ કરવા માટે ઈમેલ આઈડી	ipsaarthipedagogy@gmail.com
17	MSME તરીકે કોર્પોરેટ દેવાદારની નોંધણી સ્થિતિની વિગતો	UDYAM-GJ-01-0070669

(રવિ કપૂર) રિઝોલ્યુશન પ્રોફેશનલ
સારથી પેડાગોગી પ્રાઈવેટ લિમિટેડ
(કંપની કોર્પોરેટ ઈન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયામાંથી પસાર થઈ રહી છે) E-mail : ravi@ravics.com
Registration Number : IBBI/IPA-002/IP-N00121/2017-18/10290

તારીખ : ૧૪-૦૮-૨૦૨૬
સ્થળ : અમદાવાદ

ફોર્મ જી
એક્સપ્રેશન ઑફ ઈન્ટરેસ્ટ માટે આમંત્રણ

સી એમ સ્મિથ એન્ડ સન્સ લિમિટેડ - ગિયર બોક્સ, ક્લચ હાઉસિંગ, બ્રેક ડ્રમ જેવા ઓટોમોબાઈલ ભાગોના મેન્યુફેકચર, અમદાવાદ નજીક, ગુજરાત, ઈન્ડિયા સ્થિત છે.

[ઈન્સોલ્વન્સી એન્ડ બેન્કરપ્સી બોર્ડ ઑફ ઈન્ડિયા (ઈન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ ફોર કોર્પોરેટ પર્સન) રેગ્યુલેશન, 2016 ના નિયમન 36A ના સબ રેગ્યુલેશન(1)]

નં	સંબંધિત વિગતો	
1	કોર્પોરેટ દેવાદારનું નામ સાથે PAN & CIN / LLP No.	સી એમ સ્મિથ એન્ડ સન્સ લિમિટેડ PAN : AAACC9303M CIN : U17297GJ1998PLC034205
2	રજિસ્ટર્ડ ઓફિસનું સરનામું	દશરથ વાડી, કોર્ટ રોડ નડિયાદ, જિલ્લો-ખેડા, નડિયાદ, ગુજરાત, ઈન્ડિયા-૩૮૭૦૦૧
3	વેબસાઈટનું યુઆરએલ	હાલમાં કોર્પોરેટ દેવાદારની વેબસાઈટ www.cmsmith.in કાર્યરત નથી.
4	મોટાભાગની સ્થાવર મિલકતો જયાં આવેલી છે તે સ્થળની વિગતો CD ના ઈન્ડસ્ટ્રીયલ યુનિટ સ્થિત છે. (i) યૂનિટ I દશરથ વાડી, કોર્ટ રોડ, નડિયાદ-ગુજરાત ૩૮૭૦૦૧ (ii) યુનિટ II ભુમેલ - ખાતે ઉત્તરસંડા રોડ, ભૂમેલ, નડિયાદ ગુજરાત ૩૮૭૦૦૧ (iii) યુનિટ III સર્વે નંબર ૭૦-૭૧ પર, ગામ- ઝાક તાલુકો-દહેગામ, જિલ્લો - ગાંધીનગર (ગુજરાત) અને (iv) યુનિટ IV પ્લોટ નં. સી-૩/ ૫-૬-૭, જીઆઈડીસી એસ્ટેટ, નડિયાદ - ૩૮૭૦૦૧	
5	મુખ્ય પ્રોડકટસ / સર્વીસીસની સ્થાપિત ક્ષમતા : ૧.ઝાક યુનિટ માટે પ્રતિ દિવસ ૧૧૦ મેટ્રિક ટન કાસ્ટિંગ ક્ષમતા સ્થાપિત અને પ્રાપ્ત કરી ૨. ઝાક અને નડિયાદ માટે કાસ્ટેડ મટિરિયલ માટે સંયુક્ત રીતે મશીનિંગ ક્ષમતા ૧૧૦ મેટ્રિક ટન પ્રતિ દિવસ	
6	ગયા નાણાકીય વર્ષમાં વેચાયેલા મુખ્ય ઉત્પાદનો/ સર્વીસીસનો જથ્થો અને મૂલ્ય. ગયા વર્ષે CD નોન-ઓપરેશનલ હતું. જોકે પાછલા વર્ષોમાં જ્યારે યુનિટ્સ શ્રેષ્ઠ ક્ષમતા પર કાર્યરત હતા ત્યારે CD એ રૂા. ૨૦૦ + કરોડથી વધુનું ટર્નઓવર હાંસલ કર્યું હતું.	
7	કર્મચારીઓ / કામદારોની સંખ્યા : હાલમાં, CD નું સંચાલન ચાલી રહ્યું નથી. તેથી કોઈ કર્મચારીઓ / કામદારોને રાખવામા આવ્યા નથી.	
8	છેલ્લા બે વર્ષના ઉપલબ્ધ નાણાકીય નિવેદનો (શેડ્યુલ્સ સાથે), લેણદારોની યાદી, સંબંધિત સહિતની વધુ વિગતો URL પર ઉપલબ્ધ છે:	નાણાકીય વર્ષ ૨૦૨૩-૨૪ અને ૨૦૨૪-૨૫ માટે ઉપલબ્ધ છેલ્લી ઓડિટ કરાયેલ નાણાકીય વિગતો. અન્ય વિગતો iprvcajanakshah@gmail.com અને cirp.cmsmith@npvinsolvency.in પર ઈમેઈલ દ્વારા મેળવી શકાય છે.
9	કોડની કલમ 25(2)(h) હેઠળ રીઝોલ્યુશન અરજદારોની યોગ્યતા URL પર ઉપલબ્ધ છે	વિગતો iprvcajanakshah@gmail.com અને cirp.cmsmith@npvinsolvency.in પર ઈમેલ કરીને મેળવી શકશો.
10	એક્સપ્રેશન ઑફ ઈન્ટરેસ્ટ મેળવવાની છેલ્લી તારીખ	૩૦મી ઓગસ્ટ ૨૦૨૬
11	સંભવિત રીઝોલ્યુશન અરજદારોની કામચલાઉ યાદી જારી કરવાની તારીખ	૩જી સપ્ટેમ્બર ૨૦૨૬
12	કામચલાઉ યાદી માટે વાંધાઓ રજૂ કરવાની છેલ્લી તારીખ	૬ઠી સપ્ટેમ્બર ૨૦૨૬
13	સંભવિત રિઝોલ્યુશન અરજદારોની અંતિમ સૂચિ જારી કરવાની તારીખ	૭મી સપ્ટેમ્બર ૨૦૨૬
14	સંભવિત રિઝોલ્યુશન અરજદારોને માહિતી મેમોરેન્ડમ, મૂલ્યાંકન મેટ્રિક્સ અને રિઝોલ્યુશન પ્લાનની વિનંતીની તારીખ	૭મી સપ્ટેમ્બર ૨૦૨૬
15	રિઝોલ્યુશન પ્લાન સબમિટ કરવાની છેલ્લી તારીખ	૭મી ઓક્ટોબર ૨૦૨૬
16	એક્સપ્રેશન ઑફ ઈન્ટરેસ્ટ પ્રોસેસ સબમીટ કરવા માટે ઈમેલ આઈડી	cirp.cmsmith@npvinsolvency.in
17	MSME તરીકે કોર્પોરેટ દેવાદારની નોંધણી સ્થિતિની વિગતો	GJ12C0002018

જનક જગજીવન શાહ - રિઝોલ્યુશન પ્રોફેશનલ
સી એમ સ્મિથ એન્ડ સન્સ લિમિટેડ
IBBI/IPA-001/IP-P-02626/2022-2023/14085
IIIPI દ્વારા જારી કરાયેલ AFA 30.06.2026
૨૦૧, કામધેનુ કોમ્પ્લેક્સ, તોરણ ડાઈનિંગ હોલ પાસે, સેલ્સ ઈન્ડિયાની સામે, ઈન્કમ ટેક્સ, આશ્રમ રોડ, અમદાવાદ - ૩૮૦ ૦૦૯

તારીખ : ૧૪-૦૮-૨૦૨૬
સ્થળ : અમદાવાદ

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PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

SVATANTRA MICROFIN LIMITED

Our Company was incorporated as 'Svatantra Microfin Private Limited' as a private limited company under the Companies Act, 1956 pursuant to a certificate of incorporation dated February 17, 2012, issued by the Registrar of Companies, Maharashtra at Mumbai. On February 5, 2013, the RBI granted a certificate of registration bearing no. N-13.02038 to our Company to commence/ carry on the business of a non-banking financial institution without accepting public deposits (microfinance institution). Subsequently, our Company was converted into a public limited company pursuant to a special resolution passed in the extraordinary general meeting of our Shareholders held on April 2, 2026 and consequently, the name of our Company was changed to 'Svatantra Microfin Limited', and a fresh certificate of incorporation dated April 15, 2026 was issued by the Registrar of Companies, Central Processing Centre at Manesar. On May 18, 2026, the RBI issued a fresh certificate of registration bearing no. N-13.02038 in the NBFC-MFI category (not valid for accepting public deposits) for change in the name of our Company to 'Svatantra Microfin Limited' to commence/ carry on the business of a non-banking financial institution. For details in relation to the changes in the name and the registered office of our Company, see *"History and Certain Corporate Matters – Brief history of our Company"* and *"History and Certain Corporate Matters – Changes in the Registered Office"* on page 285 of the draft red herring prospectus dated August 13, 2026 (**"DRHP"**).

Corporate Identity Number: U74120MH2012PLC227069
Registered Office: Sunshine Tower, Level 20, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400 013, Maharashtra, India
Corporate Office: 8th Floor, Block B, Brigade Software Park, 27th Cross, Banashankari, 2nd Stage, Bangalore - 560 070, Karnataka, India
Contact Person: Surinder Kumar Bhatia, Company Secretary and Chief Compliance Officer; **Tel.:** +91 22 6141 5900; **E-mail:** cs@svatantramicrofin.com; **Website:** www.svatantramicrofin.com

THE PROMOTERS OF OUR COMPANY ARE ANANYASHREE BIRLA AND ANTIMATTER MEDIA PRIVATE LIMITED

INITIAL PUBLIC OFFERING OF [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF SVATANTRA MICROFIN LIMITED ("OUR COMPANY" OR "THE COMPANY") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹30,000.00 MILLION, COMPRISING A FRESH ISSUE OF [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹15,000.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹15,000.00 MILLION, CONSISTING OF [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹2,300.00 MILLION BY MULTIPLES PRIVATE EQUITY FUND III, [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹992.00 MILLION BY MULTIPLES PRIVATE EQUITY FUND IV, [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹1,060.00 MILLION BY MULTIPLES PRIVATE EQUITY GIFT FUND IV AND [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹10,648.00 MILLION BY VIOLICINA LIMITED (COLLECTIVELY, THE "SELLING SHAREHOLDERS", SUCH EQUITY SHARES SO OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES", AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE", AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER").

OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS (BRLMS), MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES, AGGREGATING UP TO ₹ 3,000.00 MILLION, AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(b) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS, AND DETAILS OF THE PRE-IPO PLACEMENT, IF ANY, SHALL BE REPORTED TO THE STOCK EXCHANGES WITHIN 24 HOURS OF SUCH TRANSACTIONS, IN ACCORDANCE WITH REGULATION 54 OF THE SEBI ICDR REGULATIONS.

THE OFFER INCLUDES A RESERVATION OF [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UP TO [●]% OF THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"), SUBJECT TO NECESSARY APPROVALS AS MAY BE REQUIRED. THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company, in consultation with the BRLMs, may, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member(s) and by intimation to the Self-Certified Syndicate Banks ("**SCSBs**"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process and is in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein in terms of Regulation 32(1) of the SEBI ICDR Regulations, not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**", and such portion, the "**QIB Portion**") provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), out of which at least 40% shall be available for allocation as under (i) 33.33% for domestic Mutual Funds; and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from the domestic Mutual Funds, life insurance companies and pension funds at or above the Anchor Investor Allocation Price. Any under-subscription in the reserved category specified in clause (ii) above may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance equity shares of face value of ₹10 each shall be added to the remaining QIB Portion ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis only to Mutual Funds and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders ("**RIBs**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective bank accounts (including UPI ID for UPI Bidders using UPI Mechanism) *(as defined hereinafter)* in which the corresponding Bid Amount will be blocked by the SCSBs or the Sponsor Banks, as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. For details, see *"Offer Procedure"* on page 524 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, is proposing to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP, dated August 13, 2026 along with the draft abridged prospectus dated August 13, 2026 **("DAP")** with the Stock Exchanges and Securities and Exchange Board of India **("SEBI")**. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE at www.bseindia.com and NSE at www.nseindia.com, on the website of the Company at www.svatantramicrofin.com; and on the websites of the BRLMs, i.e. Axis Capital Limited, Avendus Capital Private Limited, IIFL Capital Services Limited *(formerly known as IIFL Securities Limited)*, Kotak Mahindra Capital Company Limited and SBI Capital Markets Limited at www.axiscapital.co.in, www.avendus.com, www.iiflcapital.com, https://investmentbank.kotak.com and www.sbicaps.com, respectively. Our Company invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments to SEBI, to the Company Secretary and Chief Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Chief Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the Bidders is invited to *"Risk Factors"* on page 28 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when issued through the RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, please see the section titled *"Capital Structure"* on page 94 of the DRHP. The liability of the members of our Company is limited by their shares. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled *"History and Certain Corporate Matters"* on page 286 of the DRHP.

BOOK RUNNING LEAD MANAGERS					REGISTRAR TO THE OFFER
AXIS CAPITAL	Avendus	IIFL CAPITAL	kotak Investment Banking	SBICAPS	MUFG Intime
Axis Capital Limited Axis House, 1st Floor, Pandurang Budhkar Marg Worli, Mumbai – 400 025 Maharashtra, India **Tel.:** +91 22 4325 2183 **E-mail:** svatantra.ipo@axiscap.in **Website:** www.axiscapital.co.in **Investor grievance ID:** complaints@axiscap.in **Contact Person:** Gaurav Goyal **SEBI Registration No.:** INM000012029	**Avendus Capital Private Limited** Platina Building, 9th Floor 901, Plot No C-59 Bandra Kurla Complex, Bandra (East) Mumbai - 400 051 Maharashtra, India **Telephone:** +91 22 6648 0050 **E-mail:** svatantra.ipo@avendus.com **Investor Grievance ID:** investorgrievance@avendus.com **Website:** www.avendus.com **Contact Person:** Sarthak Sawa / Nikhil Bhola **SEBI Registration No.:** INM000011021	**IIFL Capital Services Limited** *(formerly known as IIFL Securities Limited)* 24th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 Maharashtra, India **Tel:** +91 22 4646 4728 **E-mail:** svatantra.ipo@iiflcap.com **Website:** www.iiflcapital.com **Investor Grievance ID:** ig.ib@iiflcap.com **Contact Person:** Mansi Sampat/ Pawan Kumar Jain **SEBI Registration No.:** INM000010940	**Kotak Mahindra Capital Company Limited** 27 BKC, 1st Floor, Plot No. C – 27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai – 400 051 Maharashtra, India **Tel.:** +91 22 4336 0000 **E-mail:** svatantra.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor grievance ID:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration No.:** INM000008704	**SBI Capital Markets Limited** 1501, 15th Floor, A & B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, Maharashtra, India **Telephone:** +91 22 4006 9807 **E-mail:** svatantra.ipo@sbicaps.com **Investor Grievance ID:** investor.relations@sbicaps.com **Website:** www.sbicaps.com **Contact Person:** Krithika Shetty/ Sylvia Mendonca **SEBI Registration No.:** INM000003531	**MUFG Intime India Private Limited** *(Formerly Link Intime India Private Limited)* C-101, Embassy 247 Park, L B S Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India **Telephone:** +91 810 811 4949 **Investor Grievance ID:** svatantra.ipo@in.mpms.mufg.com **Website:** https://in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **SVATANTRA MICROFIN LIMITED**
On behalf of the Board of Directors
Sd/-
Surinder Kumar Bhatia
Company Secretary and Chief Compliance Officer

Place: Mumbai
Date: August 14, 2026

SVATANTRA MICROFIN LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP along with the DAP both dated August 13, 2026 with SEBI and the Stock Exchanges. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.svatantramicrofin.com; and on the websites of the BRLMs, i.e. Axis Capital Limited, Avendus Capital Private Limited, IIFL Capital Services Limited *(formerly known as IIFL Securities Limited)*, Kotak Mahindra Capital Company Limited and SBI Capital Markets Limited at www.axiscapital.co.in, www.avendus.com, www.iiflcapital.com, https://investmentbank.kotak.com and www.sbicaps.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see *"Risk Factors"* on page 28 of the DRHP. Potential Bidders should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933 ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act, and (b) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

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